

that occurred during 1981, 1982 and 1983, amount involved and amount recovered in respect of these cases is as follows :

Year	Total No. of dacoities/ robberies	Amount involved (Rs. in lakhs)	Amount recovered (Rs. in lakhs)
1981	40	83.56 (approx.) + gold valued at Rs. 58.5 lakhs (approx.)	15.03 (approx.) + gold weighing 2.5 Kg. (approx.) and some gold ornaments.
1982	77	140.48 (approx.) + gold valued at Rs. 16.36 lakhs (approx.)	40.04 (approx.) + gold/gold ornaments weighing 3.6 Kg. (approx.)
1983	100	126.79 (approx.) + gold valued at Rs. 43.04 lakhs (approx.) + gold/gold ornaments weighing 1492.5 gms. (approx.)	38.40 (approx.) + gold worth Rs. 6 lakhs (approx.)

(figures provisional)

As per provisional figures reported by 28 public sector banks, 1459 employees were awarded major/minor penalty during the years 1981, 1982 and 1983 (upto 30.9.83) for their involvement in cases of frauds.

Change in Managements of Companies with the help of Institutional Share-Holdings

1957. SHRI RAVINDRA VARMA : Will the Minister of FINANCE be pleased to state :

(a) the names of companies whose managements have been changed during the last three years with the help of institutional share-holdings ;

(b) the names of companies where the change of management was prevented with the support of institutional share-holdings ; and

(c) the reasons for both (a) and (b) above, with full details ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) During the last 3 years the financial institutions have used covenants of their financial agreements backed by the strength of their voting rights to bring about changes in the managements of 5 concerns since financial indiscipline/inefficient management was of acute nature and/or the affairs of the concerns were conducted in a manner detrimental to the interest of the shareholders. The institutions have also used their voting rights during the last 3 years in respect of 1 case to prevent the existing good management from being destabilised by family feud/group rivalry.

In terms of the provisions of the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 and other relevant statutes governing the public financial institutions, the information relating to the individual constituents of the public financial institutions cannot be disclosed and hence the names and other details asked in the question cannot be divulged.

Decentralisation of Excise Department

1958. SHRI M. RAMGOPAL REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under consideration of Government to decentralise Central Excise Department ;

(b) if so, the details thereof ; and

(c) the extent to which it will be beneficial to the general public and the time by which it will be decentralised ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) No, Sir.

(b) and (c) Does not arise.

Directives to Abolish Sales Tax and Octroi on Handloom Products

1959. SHRI M. RAMGOPAL REDDY :
SHRI G. Y. KRISHNAN :
SHRI RAM VILAS PASWAN :
SHRI AMARSINH RATHAWA :
DR. VASANT KUMAR
PANDIT :

Will the Minister of COMMERCE be pleased to state :

(a) whether Central Government have recently issued any directives to the State Governments to abolish sales tax and octroi on handloom products ;

(b) if so, the names of such States which have accepted the directives of the Central Government ;

(c) whether Government propose to abolish sales tax on some other items ; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Central Government have requested the State Government to consider abolition of sales-tax and octroi on handloom products.

(b) The States of Karnataka, Uttar Pradesh and Tripura and the Union Territories of Goa, Daman & Diu, Dadra & Nagar Haveli and Lakshadweep Islands have informed that they have already exempted handloom goods from sales-tax and octroi duty. Other State Governments are considering the suggestion made by the Central Government.

(c) and (d) The proposal was for replacing sales tax by additional excise duty. This was studied by an export Committee for five items, namely, Vanaspathi, Drugs & Medicines, Cement, Paper and Paper Board and Petroleum products. In the conference held in November, 1983 a large number of Chief Ministers indicated their acceptance of the scheme suggested by the Tripathi Committee for introduction of additional excise duty in lieu of sales-tax, in principle. However, some of the Chief Ministers indicated that they were not in a position to accept this scheme recommended by the Tripathi Committee. As this meeting Chief Ministers resolved that efforts should be continued to bring about a consensus amongst the State Governments on these issues.

Textile mills lying closed

1960. SHRI M. RAMGOPAL REDDY :
SHRI RAM VILAS PASWAN :
SHRI HARISH KUMAR GANGWAR :
SHRI SATYANARAYAN JATIYA :

Will the Minister of COMMERCE be pleased to state :